

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:1253
ANSWERED ON:21.03.2012
ENROLMENT BY UIDAI
Bhagora Shri Tarachand

Will the Minister of PLANNING be pleased to state:

(a) whether the UIDAI has been able to enroll about twenty crore residents within 17 months and is mandated to cover another 40 crores of residents in specific States/UTs, enabling the enrolled persons to open bank account, getting a mobile or LPG connection or a proof of identity and address for social welfare schemes;

(b) if so, the details of apprehension expressed by the Home Ministry pertaining to data collected for UID number in view of internal security of the country and personal privacy law; and;

(c) the precautionary measures or amendments that could be introduced in the Aadhaar scheme in this regard?

Answer

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a): Yes, Madam. UIDAI has enrolled about 20 crore residents since September 2010 till March 2012 and has been given a mandate to enroll another 40 crore residents through non-registrar General of India (RGI) registrars in specific States/UTs as per list at Annexure-1.

Aadhaar number is an enabler and the purpose is to ensure better delivery of benefits and services based on establishment of identity of the resident. The State Govt. and Central Govt. Ministries have been advised to review the various schemes for service delivery and utilize and leverage Aadhaar as a platform for service delivery. Aadhaar number has been recognized as valid know your customer(KYC) document for opening bank accounts and proof of identity and as proof of address for obtaining mobile telephone connections and new LPG connections. Some of the State Governments have recognized Aadhaar number as proof of identity and proof of address for their resident centric schemes.

(b)& (c) : Aadhaar project is a developmental initiative and not a security related initiative. UIDAI has a mandate to generate and issue an unique identification number to every resident who enrolls. It does not confer citizenship nor does it guarantee entitlements, which will be determined by the relevant statutory/implementing authorities. A number of processes have been put in place to ensure that the data collected by UIDAI is not accessed in any unauthorized manner. These include encryption of data at source, immediately on completion of enrolment; transfer of data to the data centre in encrypted and zipped format which is tamper proof; putting standard security infrastructure such as virtual providers, firewalls and intrusion prevention system in place and limiting physical access to UIDAI infrastructure and data to authorized personnel only. UIDAI has also issued data protection and security guidelines for Registrars, Enrolment Agencies, Logistics Services Providers, UIDAI employees, Authentications User Agencies, and Data Centre Service Providers. UIDAI will continue to engage with experts and Stakeholders to further ensure protection of privacy and confidentiality of information.

Annex-I

S.No. States/UTs

1. Andhra Pradesh

2. Chandigarh

3. Daman & Diu

4. Goa

5. Gujarat

6. Haryana
- 7 Himachal Pradesh
8. Jharkhand
9. Karnataka
10. Kerala
11. Madhya Pradesh
12. Maharashtra
13. NCT of Delhi
14. Puducherry
15. Punjab
16. Rajasthan
17. SIKKIM
18. TRIPURA